

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI**

Original Application No 614 / 2022

In the Matter of:-

Rasesh B Vissanji and Ors.

--- Applicant

Vs.

State of Uttarakhand

--- Respondents

**NDOH: 12.08.2024**

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SL. No.	Particulars	Pg. No.
1.	Status report by way of affidavit on behalf of the Public Works Department, Uttarakhand in compliance with directions passed by the Hon'ble NGT vide its order dated 02.05.2024	
2	<b>Annexure A:</b> The copy of the report cum Minutes of the Meeting (MoM) dated 19/06/2024 which was held on 06/06/2024.	
3	<b>Annexure B:</b> The copy of the letter number 1637/3C dated 10 June 2024.	
4	<b>Annexure C:</b> The copy of letter number 45/3C dated 18th June 2024 through which the action was undertaken by the Assistant Engineer of the Construction Division, PWD, Almora.	

5	<p><b>Annexure D:</b></p> <p>The copy of the uploaded disposal proposal dated 01<sup>st</sup> July 2024.</p>	
6	<p><b>Annexure E:</b></p> <p>The copy of letter number 74/12-1 dated 06/07/2024 Chief Forest Conservator and Nodal Officer, Forest Conservator, Uttarakhand, Dehradun.</p>	
7	<p><b>Annexure F:</b></p> <p>The copy of letter No. 187/12-1(2) dated 08/07/2024 by Divisional Forest Officer (DFO), Almora to the Executive Engineer, Construction Block PWD, Almora.</p>	
8	<p><b>Annexure G:</b></p> <p>The copy of letter number 1985/3C dated 09/07/2024 issued by the Executive Engineer of the Construction Division, PWD, Almora to the District Magistrate of Almora.</p>	



**Filed By**

**DEEPAK BORA**

Counsel for the State of Uttarakhand

17, New Lawyers Chambers,

Setalvad Block,

Supreme Court of India

New Delhi-110001

Mobile No. 9971578987

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI**

Original Application No 614 / 2022

In the Matter of:-

Rasesh B Vissanji and Ors.

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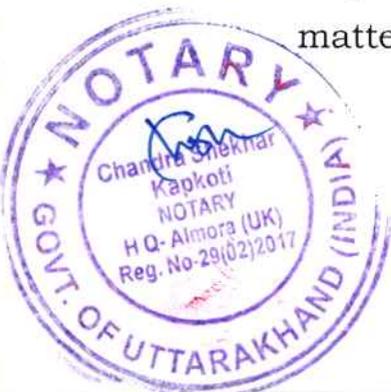
--- Respondents

**STATUS REPORT BY WAY OF AFFIDAVIT ON BEHALF OF THE  
PUBLIC WORKS DEPARTMENT, UTTARAKHAND IN  
COMPLIANCE OF DIRECTIONS PASSED BY THE HON'BLE  
NATIONAL GREEN TRIBUNAL VIDE ITS ORDER DATED  
02.05.2024**

I, **VIBHOR GUPTA S/O SHRI RAMESH KUMAR GUPTA** aged about 34 years, presently posted as Executive Engineer Construction Division Public Works Department, Almora, Uttarakhand, do hereby solemnly affirm on oath and state as under:

1. That in my above-mentioned official capacity, I am acquainted with the facts and circumstances of the present matter, and I am fully competent to file a present Response

*Eg*



by way of an Affidavit on behalf of the Public Works Department.

2. That the above-mentioned matter was listed on 02.05.2024 before this Hon'ble Tribunal, after hearing, this Hon'ble Tribunal was pleased to pass the order where in paragraph no. 3 it was directed:-

3. *"We direct that a meeting held again on 15.06.2024 in the office of Regional Officer, Integrated Regional Office MoEF&CC, Dehradun under the Chairmanship Of Regional Officer Which shall be attended personally by concerned Additional PPCF-Nodal Officer, Government of Uttarakhand for diversion of forest land for non-forest purposes under the Forest Conservation Act, 1980, DFO, Almora, Executive Engineer, PWD, Almora, officers dully authorized by PCCF (HoFF), Government Of Uttarakhand and District Magistrate, Almora for appropriate resolution of the matter of grant of requisite approvals."*

3. That in compliance with the directions passed by this Hon'ble Tribunal dated 02.05.2024, the meeting was held in the proposed site on 06.06.2024. Due to some unavoidable circumstances, the Meeting was rescheduled and accordingly held on 06.06.2024 instead of 15.06.2024 in the MoEF&CC, Regional Office, Dehradun under the chairmanship of Regional Officer (DDGF(C)). The decision taken vide Minutes of the Meeting (MoM) dated 06-06.2024 is being submitted for the kind consideration of this tribunal. The following officials were part of the meeting:

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1. Shri Santosh Tewari, IFS (DDGF(C), MoEF&CC, RO Dehradun, Chairman)
2. Shri R.K. Mishra, IFS(PCCF-cum-Nodal Officer, Government of Uttarakhand (Also as representative of PCCF(HoFF)))
3. Smt. Neelima Shah IFS (AIGF(C), MoEF&CC, RO Dehradun)
4. Shri Deepak Singh (DFO, Almora Forest Division)
5. Shri Vibhor Gupta (EE, CD PWD, Almora)
6. Shri Harish Chandra Joshi (Assistant Engineer, CD, PWD Almora)

It is relevant to mention that during this meeting, it was mutually agreed to develop a new proposal for the revised alignment. A copy of the report cum Minutes of the Meeting (MoM) is attached herewith and marked as **Annexure A**.

4. That subsequent to the aforementioned meeting, efforts were initiated to formulate a new proposal. In furtherance of this new proposal, correspondence was dispatched to the Sub-District Magistrate of Almora, requesting the organization of a meeting under the Scheduled Tribes and Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. This request was articulated through the office's letter number 1637/3C dated 10 June 2024. A copy of the letter is annexed herewith and marked as **Annexure B**.
5. That in continuation thereof, the village head and villagers were engaged to sign a No Objection Certificate. During this process, certain village heads expressed reluctance to sign.



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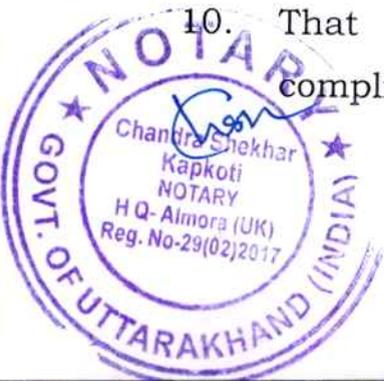
To facilitate coordination among the villagers, further action was undertaken through the Assistant Engineer of the Construction Division, PWD, Almora, via letter number 45/3C dated the 18th day of June 2024. This included obtaining signatures on certificates as required under the Scheduled Tribes and Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, which were then submitted to the Sub-District Magistrate of Almora. A copy of the same is annexed herewith and marked as **Annexure C**.

6. That a letter was issued regarding the convening of a meeting. Subsequent to this, signatures were obtained from the BDC member, Assistant Social Welfare Officer, Sub-Divisional Forest Officer, Sub-District Magistrate, District Magistrate, and Divisional Forest Officer under the auspices of the sub-division level committee. Consequently, a disposal proposal was prepared and uploaded online on the 1st day of July 2024. The copy of the same is annexed herewith and marked as **Annexure D**.
7. Objections were received from the Chief Forest Conservator and Nodal Officer, Forest Conservator, Indira Nagar Forest Colony, Uttarakhand, Dehradun, through letter number 74/12-1 dated the 6th day of July 2024. The principal objection concerned the provision of civil land for compensatory tree plantation. The letter was initially addressed to the Divisional Forest Officer of the Almora Forest Division in Almora, with a copy forwarded to the undersigned. A copy of the same is annexed herewith and marked as **Annexure E**.

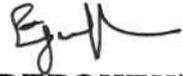
*[Handwritten Signature]*



8. That the Divisional Forest Officer (DFO), Almora, issued a letter No. 187/12-1(2) dated 08.07.2024, to the Executive Engineer and directed him to rectify the objections raised by the Chief Forest Conservator and Nodal Officer, Forest Conservation, Dehradun vide its letter number 74/12-1 dated 06.07.2024, in the proposal point-by-point and submit the responses promptly, either online or offline, to the DFO's office in Almora. A copy of the letter is attached herewith and marked as **Annexure F**.
9. That in response to the aforementioned objection, the Executive Engineer of the Construction Division, PWD, Almora, issued letter number 1985/3C dated the 9th day of July, 2024, addressed to the District Magistrate of Almora, requesting the provision of 3.58 hectares of civil land. Following the acquisition of the civil land for compensatory tree plantation, a joint inspection involving the Forest Department, Revenue Department, and Public Works Department will be conducted to assess the suitability of the civil land. Subsequently, enforcement action will be initiated in favour of the Forest Department. Thereafter, the entire matter will be resubmitted to the Divisional Forest Officer. Upon the restoration of in-principal approval, the construction work on the road will commence in accordance with established regulations, following the procurement of working permission from the Divisional Forest Officer. A copy of the same is annexed herewith and marked as **Annexure G**.
10. That the present response by way of an Affidavit in compliance with the direction passed by this Hon'ble



Tribunal is being filed for the kind perusal of this Hon'ble Tribunal.

  
**DEPONENT**



**VERIFICATION**

I, the deponent above named, do hereby verify and say that the contents of my above report by way of the affidavit are true and correct to my knowledge based on the record, no part of it is false, and nothing material has been concealed therefrom. The legal submissions are further true as per legal advice received and believed to be true and correct.

Verified by me at Almora, Uttarakhand, on this 20<sup>th</sup> day of July 2024.

**DEPONENT****VIBHOR GUPTA**

Executive Engineer,  
Construction Division,  
Public Works Department,  
Almora, Uttarakhand,

**Filed By****DEEPAK BORA**

Counsel for the State of Uttarakhand

17, New Lawyers Chambers,

Setalvad Block,

Supreme Court of India

New Delhi-110001

Mobile No. 9971578987

Certified that Sri/Smt. Vibhor Gupta  
the deponent identified by Sn. Tika Singh Kholia (S.A.O.)  
sworned & verified the contents of  
this affidavit at Almora  
on date 20-07-2024 at 4.30 P.M.

Chandra Shekhar Kapkoti  
Notary  
H. Q. - ALMORA (U. K.)  
Reg. No-29(02) 2017



भारत सरकार/GOVERNMENT OF INDIA  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय/  
Ministry of Environment, Forest & Climate Change  
क्षेत्रीय कार्यालय, देहरादून/  
Regional Office, Dehradun



25, सुभाष रोड, देहरादून-248001/25, SUBHASH ROAD, DEHRADUN-  
248001, हरियाण / PHONE - 0135-2650809, ईमेल/E-mail-  
[moef.ddn@gov.in](mailto:moef.ddn@gov.in)

पत्र सं- NGT/09/2023/ 381

Dated: 25/06/2024

To.

The Hon'ble National Green Tribunal,  
Faridkot House, Copernicus Marg,  
Principal Bench at New Delhi-110001.

Sub:- Status Report-cum-Minutes of the Meeting (MoM) dated 06.06.2024 in compliance of the order dated 02.05.2024 passed in O.A. No. 614/2022-reg.

Sir.

The undersigned is directed to refer to the order dated 02.05.2024 passed in the above mentioned O.A. No. 614/2022. The Hon'ble Tribunal at Para-3 of above order has directed as follows:

3. "We direct that a meeting be held again on 15.06.2024 in the office of Regional Officer, Integrated Regional Office MoEF&CC, Dehradun under the Chairmanship of Regional Officer which shall be attended personally by concerned Additional PPCF-Nodal Officer, Government of Uttarakhand for diversion of forest land for non-forest purposes under the Forest Conservation Act, 1980, DFO, Almora, Executive Engineer, PWD, Almora, officers dully authorized by PCCF (HoFF), Government of Uttarakhand and District Magistrate, Almora for appropriate resolution of the matter of grant of requisite approvals."

Due to some unavoidable circumstances, the Meeting was rescheduled and accordingly held on 06.06.2024 instead of 15.06.2024 in the MoEF&CC, Regional Office, Dehradun under the chairmanship of Regional Officer (DDGF (C)). The decision taken vide Minutes of the Meeting (MoM) dated 06.06.2024 is being submitted for kind consideration of this tribunal.

Encl: As above

Signed by Neelima Shah  
Date: 24-06-2024 22:28:22

Yours Faithfully,

(Smt. Neelima Shah, IFS)  
Assistant Inspector General of Forests (C)



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भारत सरकार / GOVERNMENT OF INDIA  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय /  
Ministry of Environment, Forest & Climate Change  
क्षेत्रीय कार्यालय, देहरादून /  
Regional Office, Dehradun



25 सुभाष रोड, देहरादून-248001/ 25 SUBHASH ROAD, DEHRADUN-248001  
दूरभाष/PHONE-0135-2650809, ई-मेल/ E-mail-moef.ddn@gov.in

File No: 8B/UCP/06/125/2015/FC/365

Dated: .1.9../06/2024

**MINUTES OF THE MEETING HELD ON 06<sup>th</sup> JUNE, 2024**

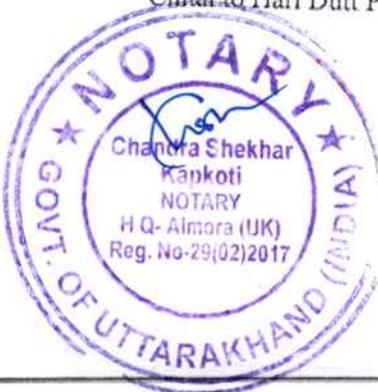
**AGENDA: CHITAI PANT-HARIDATT PETSHALI INTER COLLEGE MOTOR ROAD TILL PETSHAL (ONLINE PROPOSAL NO. FP/UK/ROAD/9220/2015)**

In compliance of the order dated 02.05.2024 passed by the Hon'ble NGT in OA no. 614 of 2022, a meeting was called under the chairmanship of Deputy Director General of Forest (C), MoEF&CC, Regional Office Dehradun on 06.06.2024.

Following Officers/officials were present in the meeting in person:-

Sl.No.	Name	Designation
1.	Shri Santosh Tewari, IFS	DDGF(C), MoEFCC, RO Dehradun Chairman
2.	Shri R.K.Mishra, IFS	PCCF-cum-Nodal Officer, Government of Uttarakhand (Also as representative of PCCF(HoFF))
3.	Smt. Neelima Shah, IFS	AIGF(C), MoEFCC, RO Dehradun
4.	Shri Deepak Singh	DFO, Almora Forest Division
5.	Shri Vibhor Gupta	EE, CD PWD, Almora
6.	Shri Harish Chandra Joshi	Assistant Engineer, CD, PWD Almora

A proposal was received in MoEF&CC, RO Dehradun through Additional Secretary, Government of Uttarakhand vide letter No. 481/X-4-15/1(275)/2015 dated 30.06.2015 seeking diversion of 2.43875 ha forest land in favor of PWD, Almora for construction of Chitai to Hari Dutt Petsali Inter Collage motor road.



*Egm*

The proposal had accorded In-principle/Stage-I approval by MoEF&CC, RO Dehradun vide letter No. 8B/UCP/06/125/2015/FC/1765 dated 17.11.2020 with a condition that *the lay out plan of proposal will not be changed without prior approval of the Central Government.*

In the month of August, 2022, Shri Rashesh B. Vissanji has filed an O. A. No. 614/2022 in the Hon'ble NGT complaining about illegal cutting of trees by using JCB for construction of proposed 6 Kms of Chitai Manjoli Petshal motor road and disposal of construction material (muck) illegally on fertile agricultural land of poor farmers damaging the crops.

The DFO, Almora vide letter dated 31.12.2022, had reported violation of condition no. 16 of Stage-I approval accorded by MoEF&CC, RO Dehradun. Afterwards, considering the alleged violation in the proposed motor road as reported by the DFO, Almora, the Stage-I approval was suspended by MoEF&CC, RO Dehradun vide letter dated 25.01.2023. Subsequently, vide letter dated 25.01.2023 of this office, three queries were raised of which the point No. 2 asked the user agency to submit a revised proposal. In compliance of which the State Forest Department submitted that the user agency had submitted a proposal for change in alignment to DFO, Almora and DFO, Almora stated that total 513 trees to be affected in revised alignment instead of 794 trees in previously approved alignment. The proposal was examined and five queries were raised by the Regional Office Dehradun on 04.10.2023 of which the replies were submitted by the office of APCCF-cum-Nodal Officer, Uttarakhand on 23.11.2023.

In compliance of the order dated 21.11.2023 passed by the Hon'ble NGT in OA no. 614 of 2022, a meeting was called under the chairmanship of Deputy Director General of Forest (C), MoEF&CC, Regional Office Dehradun on 05.12.2023. After detailed discussion, few observations were made. State Government was requested to submit documents/ clarification/ information on following points:

- (i) The detailed violation report in the proposal.
- (ii) The name of the officials/authority responsible for the violation.
- (iii) The DFO shall verify the area and submit KML file of the original road diversion area and the area where road was actually constructed on ground separately (with different colors) along with the details of length and width.



(iv) The DFO / CF shall initiate action against violators under section 3A and 3B of the Forest (Conservation) Act, 1980 which is clarified by the MoEFCC guidelines dt. 15.05.2023 (copy enclosed). The DFO shall comply the action within 15 days.

In view of the guidelines dated 15.06.2023 issued by the MoEF&CC, New Delhi & to comply with the direction given under point No. 4 of the MoM dated 05.12.2023, the DFO, Almora vide his letter dated 21.02.2024 has requested this office to authorize him to file a case under Section 3A & 3B of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

Later, MoEF&CC, RO Dehradun vide letter dated 23.02.2024, authorized the DFO, Almora to initiate action under Section 3A & 3B of Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 against User Agency.

Meanwhile, the matter was also taken up on 02.05.2024 before the Hon'ble NGT & as per the order, DFO, Almora & Ex. Eng. PWD, Almora were appeared before the tribunal through VC and they had assured to take requisite steps for compliance with the decisions taken in the meeting held on 05.12.2023.

Further, the Hon'ble NGT directed that *a meeting to be convened again on 15.06.2024 in the office of Regional Officer, Integrated Regional Office MoEF&CC, Dehradun under the Chairmanship of Regional Officer which shall be attended personally by concerned Additional PPCF-Nodal Officer, Government of Uttarakhand for diversion of forest land for non-forest purposes under the Forest Conservation Act, 1980, DFO, Almora, Executive Engineer, PWD, Almora, officers dully authorized by PCCF (HoFF), Government of Uttarakhand and District Magistrate, Almora for appropriate resolution of the matter of grant of requisite approvals.*

In compliance to the above order, MoEF&CC, RO Dehradun issued a letter dated 17.05.2024 to the PCCF (HoFF), Govt. of Uttarakhand with a request to direct the DFO, Almora to initiate action against the violators u/s 3A & 3B of FCA, 1980 and submit a detailed report before 15.06.2024 to RO Dehradun.

The PCCF-cum-Nodal Officer (FCA), Govt. of Uttarakhand informed vide letter dt. 29.05.2024 that a Range case No. 52/Almora range/2023-24 has been filed in the learned court of CJM, Almora against violators.



*[Handwritten Signature]*

After detailed discussion on the above facts, the members/ participants noted that the DFO, Almora has already booked a case in court of CJM, Almora, under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

The members/ participants decided that as revised alignment of road is far different from original road alignment, the user agency shall submit a fresh proposal with violation details. As per the rules, all violation cases are to be dealt by MoEF&CC, New Delhi and this office will process the proposal accordingly.

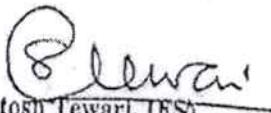
The meeting ended with a vote of thanks.

  
(Vibhor Gupta)  
EE, CD PWD, Almora

  
(Deepak Singh)  
DFO, Almora Forest Division

  
(Neelima Shah, IFS)  
AIGF (C), MoEFCC, RO Dehradun

  
(R.K. Mishra, IFS)  
PCCF-cum-Nodal Officer,  
Govt. of Uttarakhand  
(Also as representative of PCCF(HoFF))

  
(Santosh Tewari, IFS)  
DDGF(C), MoEFCC, RO Dehradun  
Chairman





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सत्यमेव जयते

भारत सरकार / GOVERNMENT OF INDIA  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय /  
Ministry of Environment, Forest & Climate Change  
क्षेत्रीय कार्यालय, देहरादून /  
Regional Office, Dehradun



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दूरभाष/PHONE-0135-2650809, ई-मेल/ E-mail-moef.ddn@gov.in

Dated: 06<sup>th</sup> June, 2024

Subject: Chitai Pant-Haridatt Petshali Inter College Motor Road till Petshal (Online  
Proposal No. FP/UK/ROAD/9220/2015)

ATTENDANCE SHEET

S.No.	Name	Designation & Contact No.	Mail ID	Signature
1.	Shri Santosh Tewari, IFS	DDGF(C), MoEFCC, RO Dehradun		
2.	Shri R.K.Mishra, IFS	PCCF-cum-Nodal Officer, Nodal Office, Uttarakhand		
3.	Smt. Neelima Shah, IFS	AIGF(C), MoEFCC, RO Dehradun	shahneelima29@gmail.com	
4.	Shri Deepak Singh, IFS	DFO, Almora Forest Division	ifsdeepak Singh@govpvtl.com	
5.	EX. VIBHOR GUPTA	EE CD PWD Almora.	VIBHOR GUPTA110@gmail.com	
6.	EX. Harish Ch. Jha	EE CD PWD Almora		
7.				
8.				
9.				
10.				
11.				



Page 1 of 2



कार्यालय अधिशासी अभियन्ता  
निर्माण खण्ड, लो०नि०वि०, अल्मोड़ा  
E-mail-cccdalmorapwda@rediffmail.com

पत्रां- 1637/3सी० व०भू०

दिनांक 10/06/2024

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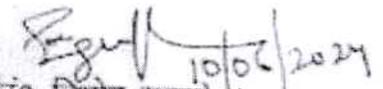
उपजिलाधिकारी,  
अल्मोड़ा।

विषय:-

अनुसूचित जनजाति और परम्परागत वनवासी अधिनियम 2006 के तहत प्रमाण-पत्र प्रदान किये जाने हेतु उपखण्ड स्तरीय समिति अल्मोड़ा की बैठक आहूत किये जाने के सम्बन्ध में।

उपरोक्त विषयक अवगत कराना है कि चितई पन्त हरिदत्त पेटशाली मोटर मार्ग का वनभूमि हस्तान्तरण प्रस्ताव गठित कर लिया गया है। उपरोक्त वनभूमि हस्तान्तरण प्रस्ताव हेतु अनुसूचित जनजाति और परम्परागत वनवासी अधिनियम 2006 के तहत प्रमाण-पत्र प्रदान किये जाने हेतु उपखण्ड स्तरीय समिति उपजिलाधिकारी सदर अल्मोड़ा से दूरभाष पर हुई वार्ता के क्रम में दि० 13.06.2024 को पूर्वाह्न 11:00 बजे नवीन कलैक्ट्रेट अल्मोड़ा में आहूत की जाती है।

अतः समस्त सदस्यों/सदस्य सचिवों से अनुरोध है कि नियत तिथि पर नवीन कलैक्ट्रेट अल्मोड़ा में ससमय उपस्थित होना सुनिश्चित करें।

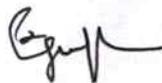
  
(ई० विमोर गुप्ता)  
अधिशासी अभियन्ता  
निर्माण खण्ड लो०नि०वि०, अल्मोड़ा

पत्रांक / 3सी. (व.भू.) दिनांकित।

प्रतिलिपि- निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. उपप्रभागीय वनाधिकारी, अल्मोड़ा वन प्रभाग, अल्मोड़ा (सदस्य)।
2. सहायक समाज कल्याण अधिकारी, विकास भवन अल्मोड़ा (सदस्य/सचिव)।
3. क्षेत्र पंचायत सदस्य, वी.डी.सी. क्षेत्र चितई, विकासखण्ड भैंसियाछाना अल्मोड़ा।





अधिशासी अभियन्ता  
निर्माण खण्ड लो०नि०वि०, अल्मोड़ा



कार्यालय सहायक अभियन्ता  
निर्माण खण्ड, लो0नि0वि0, अल्मोड़ा  
E-mail-[cecdalmorapwd@rediffmail.com](mailto:cecdalmorapwd@rediffmail.com)

पत्रां- /3सी0 ष0भू0 दिनांक 18/06/2024

सेवा में,

उपजिलाधिकारी,  
अल्मोड़ा।

विषय:- अनुसूचित जनजाति और परम्परागत वनवासी अधिनियम 2006 के तहत प्रमाण-पत्र प्रदान किये जाने हेतु उपखण्ड स्तरीय समिति अल्मोड़ा की बैठक आहूत किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक अवगत कराना है कि चितई पन्त हरिदत्त पेटशाली मोटर मार्ग का वनभूमि हस्तान्तरण प्रस्ताव गठित कर लिया गया है। उपरोक्त वनभूमि हस्तान्तरण प्रस्ताव हेतु अनुसूचित जनजाति और परम्परागत वनवासी अधिनियम 2006 के तहत प्रमाण-पत्र प्रदान किये जाने हेतु उपखण्ड स्तरीय समिति उपजिलाधिकारी सदर अल्मोड़ा से दूरभाष पर हुई वार्ता के क्रम में दि0 14.06.2024 को पूर्वाह्न 11:00 बजे नवीन कलैक्ट्रेट अल्मोड़ा में आहूत की जाती है।

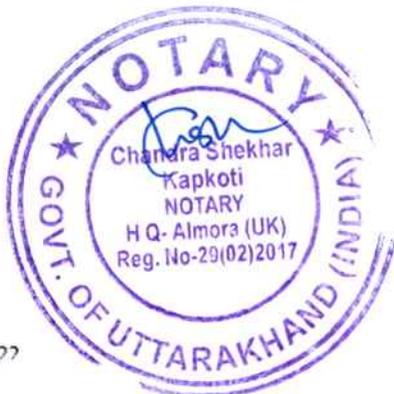
अतः समस्त सदस्यों/सदस्य सचिवों से अनुरोध है कि नियत तिथि पर नवीन कलैक्ट्रेट अल्मोड़ा में ससमय उपस्थित होना सुनिश्चित करें।

सहायक अभियन्ता  
निर्माण खण्ड लो0नि0वि0, अल्मोड़ा

पत्रांक 45 /3सी.(व.भू.) दिनांकित।

प्रतिलिपि- निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. उपप्रभागीय वनाधिकारी, अल्मोड़ा वन प्रभाग, अल्मोड़ा (सदस्य)।
2. सहायक समाज कल्याण अधिकारी, विकास भवन अल्मोड़ा (सदस्य/सचिव)।
3. अधिशासी अभियन्ता, नि0ख0, लो0नि0वि0, अल्मोड़ा।
4. क्षेत्र पंचायत सदस्य, बी.डी.सी. क्षेत्र चितई, विकासखण्ड भैंसियाछाना अल्मोड़ा।



Amin 2022

18-6-24  
सहायक अभियन्ता  
निर्माण खण्ड लो0नि0वि0, अल्मोड़ा

Egpt

Reply All

Forward

Move mail

Delete

Spam

## sion - Acknowledgment

ng-ec@nic.in&gt; on Mon, 01 Jul 2024 14:44:35 Add to address book

	<p>Government of India Ministry of Environment Forest and Climate Change Centralized Processing Centre - Green</p>	
<b>Acknowledgement</b>		
You have successfully submitted your application detailed below:		
i) Proposal For	Form-A (Part-I): Diversion of Forest Land	
ii) Proposal No.	FP/UK/OTHERS/485173/2024	
iii) Name of the Project	जनपद अल्मोड़ा के अन्तर्गत अल्मोड़ा-घाट मोटर मार्ग के चितई पन्त तिराहे से (हरीदत्त पेटशाली इंटर कालेज से आगे) पेटशाल तक वैकल्पिक मार्ग का निर्माण (लम्बाई 5.650 किमी०)	
iv) Name of the User Agency	CONSTRUCTION DIVISION PWD ALMORA	
v) Forest Land Proposed for Diversion	1.79 Ha.	
vi) Shape of Project	Linear	
vii) Proposal Applied for	Form-A (Part-I): Diversion of Forest Land	
viii) Approval Granting Authority	N/A	
ix) Location of Project	ALMORA - UTTARAKHAND	
x) Category of Proposal	OTHERS	
xi) Status of Application	DRAFT	
The proposal will be examined by the DFO on its merits. You will be intimated about the various development while processing your case through email or SMS alert.		
<p>Address: CPC Green, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh New Delhi – 110003 FC Division, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan,</p>		





कार्यालय-प्रमुख वन संरक्षक एवं नोडल अधिकारी,  
वन संरक्षण, इन्दिरानगर फॉरेस्ट कालोनी, उत्तराखण्ड, देहरादून।  
E-Mail ID: nodalofficerddn@gmail.com, Phone/Fax: 0135 2767611

पत्रांक- 74 /12-1 देहरादून: दिनांक: 06 जुलाई, 2024

सेवा में,

प्रभागीय वनाधिकारी,  
अल्मोड़ा वन प्रभाग,  
अल्मोड़ा।

विषय :- जनपद अल्मोड़ा के अन्तर्गत घाट मोटर मार्ग के चितई पन्त तिराहे से (हरिदत्त पेटशाली इण्टर कालेज से आगे) पेटशाल तक वैकल्पिक मार्ग के निर्माण हेतु 1.79 है० वन भूमि का गैर वानिकी कार्य हेतु लो०नि०वि० को प्रत्यावर्तन।

सन्दर्भ :- ऑनलाईन प्रेषित प्रस्ताव संख्या- FP/UK/Others/485173/2024 के सन्दर्भ में।

महोदय,

उपरोक्त विषयक क्रम में अवगतनीय है कि विषयांकित वन भूमि हस्तान्तरण का प्रस्ताव आपके द्वारा इस कार्यालय को ऑनलाईन प्रेषित किया गया है। प्रेषित प्रस्ताव का अवलोकन करने के पश्चात् प्रस्ताव में निम्नानुसार अपूर्णता दृष्टिगत हो रही है, जिसका निराकरण किया जाना तत्काल आवश्यक है। प्रस्ताव में इंगित कमियां निम्नानुसार हैं :-

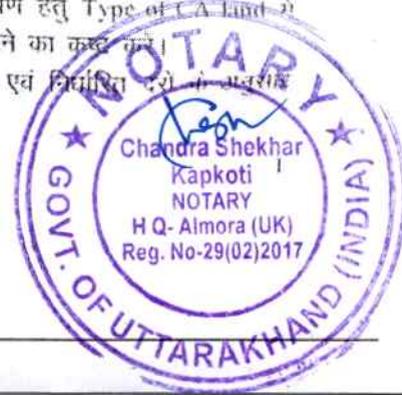
1. प्रस्ताव में विषयसूची संलग्न नहीं की गयी है।
2. विषयसूची के अनुसार प्रस्ताव में संलग्न प्रमाण-पत्रों में पृष्ठ संख्या अंकित करने का कष्ट करें।
3. प्रस्ताव में प्रयोक्ता एजेन्सी द्वारा भरे जाने वाले प्रपत्र भाग-1 में परियोजना की लागत अंकित करते हुये प्रयोक्ता एजेन्सी के हस्ताक्षर भी अंकित करने का कष्ट करें।
4. प्रस्ताव में संलग्न भारत सरकार द्वारा निर्धारित प्रपत्र भाग-I, II एवं III में सूचना अंकित कर प्रस्ताव में क्रमवार संलग्न करें।
5. प्रस्तावित परियोजना मोटर मार्ग निर्माण से सम्बन्धित है, जबकि प्रस्ताव को Others श्रेणी में अपलोड किया गया है। उक्त प्रस्ताव को Road श्रेणी में अपलोड करने का कष्ट करें।
6. भारत सरकार, पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली के पत्र संख्या-FC-11/43/2021-FC दिनांक 16.01.2023 में निम्न बिन्दुओं का उल्लेख किया गया है :-

- a. In respect of linear projects, the stipulated norms of 2% and 0.5% towards the cost of Wildlife Management Plan and Soil and Moisture Conservation Plan, as provided in the Ministry's guideline dated 08-06-2022, will be proportionate to the extent of forest land involved instead of total project cost or actual cost of implementation of such plans, whichever is more, should be charged from the user agency.
- b. The provisions of Wildlife Management Plan or Soil Moisture Conservation Plan shall be approved by the competent authority in the State and accordingly, the deficit amount, if any, from the money already realized from to the tune of 2% and / or 0.5% of project cost proportionate to the extent of forest land involved, shall be paid by the user agency, and the same shall be deposited in to the CAMPA account.

उक्तानुसार Wildlife Management Plan and Soil and Moisture Conservation Plan तैयार कर प्रस्ताव के साथ संलग्न/अपलोड किया जाए।

7. प्रयोक्ता एजेन्सी द्वारा ऑनलाईन भरे जाने वाले पार्ट-I में क्षतिपूरक वृक्षारोपण हेतु Type of CA land में गैर वन भूमि का चयन किया गया है, जबकि प्रभागीय वनाधिकारी भरे जाने वाले ऑनलाईन पार्ट-II में क्षतिपूरक वृक्षारोपण हेतु Type of CA land में आरक्षित वन भूमि मानिला क०स०-23 का चयन किया गया है, उक्त के सम्बन्ध में स्थिति स्पष्ट करने का कष्ट करें।
8. प्रस्ताव में संलग्न एन०पी०वी० के आंकलन के प्रमाण-पत्र में एन०पी०वी० का ईको क्लेस, घनत्व एवं निर्धारित धनराशि अंकित नहीं की गयी है।

*Eg*



क्षतिपूरक वृक्षारोपण स्थल की DSS Report Form-A Part-II के अतिरिक्त सूचना में अपलोड की जानी अपेक्षित है।  
क्षतिपूरक वृक्षारोपण हेतु आरक्षित वन भूमि का चयन किया गया है, जो कि उपयुक्त नहीं है।

9. भारत सरकार वन संरक्षण अधिनियम, के अन्तर्गत जारी, Forest Conservation Rules, 2023 के अनुसार क्षतिपूरक वृक्षारोपण के सम्बन्ध में अग्रेत्तर कार्यवाही करना सुनिश्चित करें।
10. प्रस्ताव में existing road से लाभान्वित होने वाले गांव की दूरी का प्रमाण-पत्र संलग्न किया जाना है।
12. प्रमुख वन संरक्षक (HoFF) महोदय द्वारा यह भी निर्देश दिये गये निर्देश के क्रम में प्रभागीय वनाधिकारी द्वारा मलवा निस्तारण स्थल का स्थलीय निरीक्षण कर यह सुनिश्चित कर लिया जाय कि परियोजना से उत्सर्जित होने वाले मलवे का तकनीकी एवं सुव्यवस्थित ढंग से स्थिरीकरण किया जाये ताकि प्रस्तावित स्थल को वृक्षारोपण हेतु उपयोग में लाया जा सके। प्रभागीय वनाधिकारी द्वारा मलवा निस्तारण स्थल की स्थलीय निरीक्षण रिपोर्ट अपनी पूर्ण संस्तुति सहित SIR के साथ प्रस्ताव में संलग्न करते हुये ऑनलाईन पार्ट-II में यथास्थान अपलोड की जाय।
13. प्रभागीय वनाधिकारी एवं प्रस्तावक विभाग के द्वारा इस आशय का प्रमाण-पत्र प्रस्ताव में लगाया जाय कि मलवा निस्तारण स्थल के वृक्षों का पातन किसी भी दशा में नहीं किया जायेगा।

अतः उपरोक्तानुसार प्रस्ताव में समस्त इंगित कमियों/सूचनाओं का निराकरण करते हुये प्रस्ताव तीन प्रतियों में मूल प्रति सहित सम्बन्धित वन संरक्षक के माध्यम से इस कार्यालय को उपलब्ध कराने का कष्ट करें, ताकि प्रकरण पर अग्रेत्तर कार्यवाही की जा सके।

भवदीय,

(आर०के० मिश्र)

प्रमुख वन संरक्षक एवं नोडल अधिकारी,  
वन संरक्षण, देहरादून।

संख्या :- 74 / 12-1 दिनांकित।

1. प्रतिलिपि :- वन संरक्षक, उत्तरी कुमाऊँ वृत्त, अल्मोड़ा को उपरोक्त विषयक क्रम में इस आशय से प्रेषित कि प्रस्ताव में इंगित समस्त कमियों का बिन्दुवार निराकरण कर आख्या इस कार्यालय को उपलब्ध कराने का कष्ट करें, ताकि प्रकरण पर अग्रेत्तर कार्यवाही की जा सके।
2. प्रतिलिपि :- अधिशारी अभियन्ता, निर्माण खण्ड, लो०नि०वि०, अल्मोड़ा को उपरोक्त विषयक क्रम में इस आशय से प्रेषित कि प्रस्ताव में इंगित समस्त कमियों का बिन्दुवार निराकरण कर प्रस्ताव/सूचना सम्बन्धित प्रभागीय वनाधिकारी/वन संरक्षक के माध्यम से इस कार्यालय को उपलब्ध कराने का कष्ट करें, ताकि प्रकरण पर अग्रेत्तर कार्यवाही की जा सके।

(आर०के० मिश्र)

प्रमुख वन संरक्षक एवं नोडल अधिकारी,  
वन संरक्षण, देहरादून।



Eg

कार्यालय

प्रभागीय वनाधिकारी, अल्मोड़ा वन प्रभाग, अल्मोड़ा

दूरभाष : 05962 230065, फ़ैक्स: 05962 232152 ई-मेल almoraforestdivision@rediffmail.com  
पत्रांक 187 / 12-1(2) अल्मोड़ा दिनांक 08-7-2024

सेवा में,

अधिशासी अभियन्ता,  
निर्माण खण्ड, लो0नि0वि0,  
अल्मोड़ा।

- विषय - जनपद अल्मोड़ा के अन्तर्गत घाट मोटर मार्ग के चितई पन्ना तिराहे से (हरिदत्त पेटशाली इण्टर कालेज से आगे) पेटशाल तक वैकल्पिक मार्ग के निर्माण हेतु 1.79 है0 वन भूमि का गैर वानिकी कार्य हेतु लो0नि0वि0 को प्रत्यावर्तन।
- सन्दर्भ - प्रमुख वन संरक्षक एवं नोडल अधिकारी, वन संरक्षण, इन्दिरानगर फॉरेस्ट कालोनी, उततराखण्ड, देहरादून का पत्रांक 74/12-1 दिनांक 06.07.2024।

उपरोक्त विषयक संदर्भित पत्र के क्रम में अवगत कराना है कि आपके द्वारा अपलोड किये गये संशोधित नवीन प्रस्ताव के ऑनलाईन अवलोकन करने पर प्रस्ताव में कतिपय कमियां पायी गयी हैं, जिनका निराकरण मुख्यतः आपके स्तर से किया जाना है।

अतः नोडल कार्यालय द्वारा प्रस्ताव में लगायी गयी आपत्तियों का बिन्दुवार निराकरण कर प्रत्युत्तर ऑनलाईन/ऑफलाईन तत्काल अधोहरताक्षरी कार्यालय को उपलब्ध कराना सुनिश्चित करें।

संलग्न- उपरोक्तानुसार।

RN-2733/3 सी0वन 187-9/7/2024  
V.V.IMP  
AE (Hansrajji) / Amin (Pandey)

उत्तर अल्मोड़ा कर

9/7/2024

प्रभागीय वनाधिकारी,  
अल्मोड़ा वन प्रभाग, अल्मोड़ा।





कार्यालय अधिशासी अभियन्ता  
निर्माण खण्ड, लो0नि0वि0, अल्मोड़ा

E-mail-eecdalmorapwd@rediffmail.com

पत्रांक 1985 / 3सी0 व0भू0

दिनांक 09/07/2024

सेवा में,

जिलाधिकारी,  
अल्मोड़ा।

विशय:- राज्य योजना के अन्तर्गत चितई पन्त तिराहे से (हरिदत्त पेटशाली इण्टर कालेज से आगे) पेटशाल तक वैकल्पिक मोटर मार्ग में क्षतिपूरक वृक्षारोपण हेतु भूमि आवंटित किये जाने के सम्बन्ध में।

संदर्भ:- प्रमुख वन संरक्षक एवं नोडल अधिकारी, वन संरक्षक, इन्दिरानगर फारेस्ट कालोनी, उत्तराखण्ड, देहरादून के पत्रांक-74/12-1 देहरादून दि0 06.07.2024।

महोदय,

उपरोक्त विषयक मोटर मार्ग का वनभूमि हस्तान्तरण प्रस्ताव गठित कर आनलाईन नोडल अधिकारी देहरादून को प्रेषित किया गया था जिसमें क्षतिपूरक वृक्षारोपण हेतु भूमि पूर्व में जौरासी रेन्ज मानिला क0सं0 23 में चयनित की गयी थी। नोडल अधिकारी, देहरादून द्वारा उपरोक्त पत्रांक द्वारा आपत्ति की गयी है कि क्षतिपूरक वृक्षारोपण हेतु उक्त आरक्षित वनभूमि उपयुक्त नहीं है। उक्त प्रकरण माननीय एन0जी0टी0, नई दिल्ली में गतिमान है। अतः प्रकरण अति महत्वपूर्ण होने के कारण उक्त मोटर मार्ग में क्षतिपूरक वृक्षारोपण के लिए दोगुने क्षेत्रफल 3.58 है0 में सिविल भूमि की आवश्यकता है।

अतः सिविल भूमि उपलब्ध कराने की कृपा करें ताकि वनभूमि हस्तान्तरण प्रस्ताव में अतिशीघ्र अग्रिम कार्यवाही की जा सके।

संलग्न:-नोडल अधिकारी, देहरादून के पत्र की छायाप्रति।

  
(इं0 विभोरे गुप्ता)  
अधिशासी अभियन्ता  
निर्माण खण्ड लो0नि0वि0, अल्मोड़ा

पत्रांक 1985/3सी.(व.भू.) दिनांकित।

प्रतिलिपि-मुख्य अभियन्ता, लो0नि0वि0, अल्मोड़ा को सादर सूचनार्थ प्रेषित।

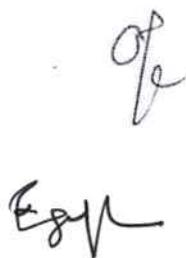
प्रतिलिपि-अधीक्षण अभियन्ता, प्रथम वृत्त, लो0नि0वि0, अल्मोड़ा को सादर सूचनार्थ प्रेषित।

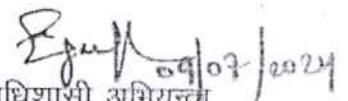
प्रतिलिपि-प्रभागीय वनाधिकारी, अल्मोड़ा वन प्रभाग, अल्मोड़ा को सादर सूचनार्थ प्रेषित।

प्रतिलिपि-सहायक अभियन्ता, नोडल, नि0ख0, लो0नि0वि0, अल्मोड़ा को इस आशय से प्रेषित कि जिलाधिकारी कार्यालय से सम्पर्क स्थापित कर क्षतिपूरक वृक्षारोपण हेतु भूमि उपलब्ध कराने हेतु अपने स्तर से कार्यवाही करना सुनिश्चित करें।

प्रतिलिपि-अमीन, नि0ख0, लो0नि0वि0, अल्मोड़ा को इस आशय से प्रेषित कि जिलाधिकारी कार्यालय से सम्पर्क स्थापित कर क्षतिपूरक वृक्षारोपण हेतु भूमि उपलब्ध कराने हेतु अपने स्तर से कार्यवाही करना सुनिश्चित करें।





  
अधिशासी अभियन्ता  
निर्माण खण्ड लो0नि0वि0, अल्मोड़ा